

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 10/RC/2013**

Subject : Application under section 142 of the Electricity Act, 2003 for non-compliance of Commission's directions.

Date of Hearing : 17.9.2013

Coram : Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Shamanur Sugars Ltd.

Respondents : Karnataka Power Transmission Co. Ltd. and others

Parties present : Shri H.C.Venketesh, SSL  
Shri C.V.Kotrebashree, SSL

**Record of Proceedings**

None was present on behalf of the respondents.

2. The representative of the petitioner submitted that Writ Petition filed by the SLDC, Karnataka and KPTCL before the Hon'ble High Court of Karnataka is still pending and requested to adjourn the matter *sine die*.

3. The Commission directed to adjourn the matter *sine die* with liberty to the petitioner to approach the Commission after disposal of the matter by Hon'ble High Court of Karnataka.

By order of the Commission,

Sd/-  
(T. Rout)  
Chief (Law)